



## HIGH COURT OF KERALA

**Ernakulam-682031**  
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Date: 29-11-2018

### e- TENDER NOTICE

**H1-98332/18**

E-Tenders are invited for the supply of 200 desktops for the use of the High Court with the following specifications

Processor	Intel i3 7 <sup>th</sup> generation or higher with Minimum Base Frequency of 3.5 GHz having either of <ul style="list-style-type: none"><li>• SYSMARK 2014 Overall Score of 1050 or above, tested with 8 GB RAM</li><li>• PC MARK 8 Work Accelerated Score of 4100 or higher, tested with 8 GB RAM</li></ul> TDP: 65 W or lower
Chipset	Compatible Chipset
Motherboard	OEM Motherboard
Bus Architecture	2 PCI (PCI/ PCI Express) or more
Memory	4 GB DDR4-2133 MHz RAM (or above) with 16 GB Expandability with minimum 2 DIMM slots.
Hard Disk Drive	500 GB 7200 rpm or higher
Monitor	19.5 inch or larger TFT/LED Digital Colour Monitor, IPS panel, same make as PC
Keyboard	USB interface, same make as PC.
Mouse	Optical with USB interface, same make as PC.
Chassis	Tower model (volume < 17 litre)

Bays	2 nos. or above
Ports	6 USB Ports or more (at least two USB 3.0 ports in front), 1 Serial audio port for microphone and headphone in front, 1 RJ-45 port, 1 VGA/HDMI port.
Audio	Integrated Audio Controller, Audio ports both in front and back.
Networking facility	10/100/1000 Mbps on board integrated Network Port
Power Management	Screen Blanking, Hard Disk and System Idle Mode in Power On, Set up Password, Power supply SMPS Surge Protected
Certifications	a. ROHS Compliance for Product b. ISO 14001 for OEM c. EPEAT Silver for model quoted
Warranty	5year comprehensive on-site warranty including Monitor
Operating System	Latest version of Ubuntu

Last date for receipt of e-tenders is at **11 am on 17 /12/18**. Late tenders will not be accepted.

The e-tenders will be opened at **11 am on 21 /12/18**.

The maximum period required for delivery of the articles should also be mentioned.

Details of the requirements and the conditions governing their supply can be obtained from e-procurement system portal of Kerala State (<https://etenders.kerala.gov.in>) till **17/12/18**

**The successful bidder will have to produce a security deposit equal to 5% of the total quoted value**

**The BID should contain the following documents**

1. Cost of Tender form **₹12,036/-** (Rupees Twelve Thousand and Thirty Six Only) inclusive of GST @ 18% and Earnest Money Deposit (EMD) **₹68,000/-** (Rupees Sixty Eight Thousand Only) (1% of the tender value) which must be submitted online through Online Payment
2. Scanned copy of the preliminary agreement executed and signed in Kerala stamp paper of value of ₹200/- (A format of the agreement is given in the tender documents)

3. Undertaking for the acceptance of tender conditions (Form of tender and general conditions are given in the tender documents)
4. Detailed specifications of the quoted items should be uploaded
5. Terms and conditions of the supplier
6. Bill of Quantity (BOQ) Price list (should be in the given .xls format)
7. The bidders should produce a sample model of the product offered by them for demonstration on the date instructed by the High Court

### **Terms and Conditions**

1. Price: Should be given in BoQ and the rate should be inclusive of all taxes and charges.
2. Payment : Will be made only after the successful supply, installation, and testing.
3. Deliver the goods at High Court of Kerala.
4. Date of opening of tender : In case the proposed date declared as a holiday, the tender will be opened on the next working day.
5. The successful bidder should furnish an Agreement and Security Deposit in the form of Bank Guarantee/DD from a Nationalized Bank for an amount @ 5% of the order value.
6. Supply: Within twenty one days.
7. All tender formalities are strictly adhering to the rules of Stores Purchase Manual, Kerala Financial code, GST acts and other relevant rules
9. The final acceptance of the tenders rests entirely with the High Court who do not bind themselves to accept the lowest or any tender.
10. Purchase formalities shall strictly adhere to the rules of Stores Purchase Manual

### **Maintenance Conditions**

1. The complete systems should be under 5years free on-site manufacturer warranty support from the date of installation. Serviced spares, refurbished items will not be accepted during the warranty period.
2. Buffer stock of spares.

With respect to total number of computers purchased, a buffer stock of spares at the minimum rate specified below should be kept in the High Court. (Mother board – 5% ,SMPS – 5%,RAM-5%,HDD-2%,Monitor-1%,Processor-1%, Keyboard-5% & Mouse-5%).

### **3. Penalty for lack of service support.**

- 3.1 The High Court of Kerala requires proper service support during warranty period with adequate number of service engineers (1 engineer for 100 pc). The machine should be attended immediately on reporting the complaint and rectified within 24 hours.
- 3.2. In case the complaint of the machine is not rectified within 24 hours a substitute (standby machine) shall be provided by the vendor with equivalent or higher configuration till the PC is returned duly repaired. Otherwise a penalty of Rs. 250.00 per day may be charged, (Max.20% of the price of faulty PC).
- 3.3 The standby machine so provided by the vendor shall be replaced by the original machine or new one within 30 days.
- 3.4 In case the complaint is not rectified and the machine is not returned by the vendor within 30 days from the date of complaint, the High Court of Kerala reserves the right to repair/replace the PC from other agency and such cost will be forfeited from the vendor.

### **4. Availability of spares.**

Spares for the product offered should be available for at least 7 years from date of purchase. In case of unavailability, spares with Higher configuration will only be accepted.

5. Any system failing three times in six months with the same defects, the system should be replaced with new one by the vendor at his cost, on reporting of the third complaint..

### **6. Eligibility criteria**

This invitation of Bids is open to all Original Equipment Manufacturers (OEM) having presence in India or their Authorized Representative in India, provided following terms and conditions are fulfilled:

- 6.1. Bidder should be an Original Equipment Manufacturer (OEM) or their authorized representative in India. In case of Authorized Representative, letter of authorization should be submitted along with technical bid.
- 6.2. The bidder should be engaged in IT business in India at least for the last 3 financial years.
- 6.3. The companies or firms, bidding for the above tender, should not be black listed by any of Government Authority or Public Sector Undertaking (PSUs). The bidder shall give an undertaking (on their letter head) that they are not black listed by any of the Govt. Authority or PSUs as on the last date of submission of the tender, otherwise their bid will not be considered.

7. **Preventive maintenance** – Preventive maintenance of the systems should be carried out besides regular service calls.

8. **No commitment to accept lowest or other offer.** The High Court of Kerala shall be under no obligation to accept the lowest or any other offer received in response to this tender and shall be entitled to reject any or all offers without assigning any reason whatsoever.

9. **Right to alter quantities** - The High Court of Kerala will be free to either reduce or increase the quantity to be purchased on the same terms and conditions. The High Court of Kerala reserves the right to alter quantities.

10. CVC guidelines shall be complied in the tender.

11. The successful tenderer should provide 5 years of Original equipment Manufactures (OEM) Warranty for the Desktop Computers

12. The successful tenderer should provide two resident Engineers exclusively for the High Court.

13. The rate shown in the BOQ should include the rates of Buffer Stock and for Resident engineers.

NB: The Tender procedure will be made as per Rules mentioned in the Revised Store Purchase Manual.

The bidders should participate in this tender procedure through E-Tendering system. Tender cost and EMD should be submitted only through online.



**A. SHAJAHAN**  
**REGISTRAR (ADMINISTRATION)**



## GENERAL TERMS & CONDITIONS FOR E-PROCUREMENT

This tender is an e-Tender and is being published online for the procurement of 200 Nos. of Computers

The tender is invited in single cover system from the registered and eligible firms through e-procurement portal of Government of Kerala (<https://www.etenders.kerala.gov.in>). Prospective bidders willing to participate in this tender shall necessarily register themselves with above mentioned e-procurement portal. The tender timeline is available in the critical date section of this tender published in [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in).

### A). ONLINE BIDDER REGISTRATION PROCESS:

Bidders should have a Class II or above Digital Signature Certificate (DSC) to be procured from any Registration Authorities (RA) under the Certifying Agency of India. Details of RAs will be available on [www.cca.gov.in](http://www.cca.gov.in). Once, the DSC is obtained, bidders have to register on [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in) website for participating in this tender. Website registration is a onetime process without any registration fees. However, bidders have to procure DSC at their own cost.

**Bidders may contact e-Procurement support desk of Kerala State IT Mission over telephone at 0471-2577088, 2577188, 2577388 or 0484-2336006, 2332262- through email: [etendershelp@kerala.gov.in](mailto:etendershelp@kerala.gov.in) for assistance in this regard.**

### B). ONLINE TENDER PROCESS:

The tender process shall consist of the following stages:

**i. Downloading of tender document:** Tender document will be available for free download on [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in). However, tender document fees shall be payable at the time of bid submission as stipulated in this tender document.

**ii. Publishing of Corrigendum:** All corrigendum shall be published on [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in) and shall not be available elsewhere.

**iii. Bid submission:** Bidders have to submit their bids along with supporting documents to support their eligibility, as required in this tender document on [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in). No manual submission of bid is allowed and manual bids shall not be accepted under any circumstances.

### C). DOCUMENTS COMPRISING BID

The tender is invited in single cover system and the cover should contain the following:

- (i) Scanned copy of the preliminary agreement executed and signed in Kerala Stamp Paper of value ₹200/- (A format of the agreement is given in the tender documents).
- (ii) Undertaking for the acceptance of tender conditions. (Form of tender and general conditions are given in the tender documents).
- (iii) List of Government departments and public sector firms where the Desktops have been supplied by the firm including the number of computers.
- (iv) Terms and conditions of the supplier.
- (v) BOQ – Price List (should be in the given .xls format).

**D). TENDER DOCUMENT FEES AND EARNEST MONEY DEPOSIT (EMD):**

The Bidder shall pay, a tender document fee of ₹12,036/- (Rupees Twelve Thousand and Thirty Six Only) inclusive of GST @ 18% and Earnest Money Deposit of ₹68,000/- (Rupees Sixty Eight Thousand Only) which must be submitted online through SBI Internet Banking or SBI-NEFT/RTGS. The EMD is required to protect the purchaser against risk of Bidder's conduct, which would warrant the forfeiture of security.

**Online Payment modes:** The tender document fees and EMD can be paid in the following manner through e-Payment facility provided by the e-Procurement system:

**State Bank of India Multi Option Payment System (SBI MOPS Gateway):** Bidders are required to avail internet banking facility in any of below banks for making tender remittances in e-Procurement system.

<b>A) Internet Banking Options (Retail)</b>			
1	ALLAHABAD BANK	32	KOTAK MAHINDRA BANK
2	AXIS BANK	33	LAKSHMI VILAS BANK
3	ANDHRA BANK	34	MAHSANA URBAN CO-OP BANK
4	BANDAN BANK	35	NKGSB CO-OPERATIVE BANK
5	BANK OF BAHRAIN AND KUWAIT	36	ORIENTAL BANK OF COMMERCE
6	BANK OF BARODA	37	PUNJAB AND MAHARASHTRA CO OPERATIVE BANK
7	BANK OF INDIA	38	PUNJAB NATIONAL BANK
8	BANK OF MAHARASHTRA	39	PUNJAB AND SIND BANK
9	BASSEIN CATHOLIC CO-OPERATIVE BANK	40	RBL BANK
10	BNP PARIBAS	41	SARASWAT CO-OPERATIVE BANK
11	CANARA BANK	42	SHAMRAOVITHAL CO-OPERATIVE BANK
12	CATHOLIC SYRIAN BANK	43	SOUTH INDIAN BANK
13	CENTRAL BANK OF INDIA	44	STANDARD CHARTERED BANK
14	CITY UNION BANK	45	STATE BANK OF INDIA
15	CORPORATION BANK	46	SYNDICATE BANK
16	COSMOS BANK	47	TAMILNAD MERCANTILE BANK
17	DCB BANK	48	TAMILNADU CO-OPERATIVE BANK

18	DENA BANK	49	THE KALYAN JANATA SAHAKARI BANK
19	DEUTSCHE BANK	50	TJSB BANK (ERSTWHILE THANE JANANTA SAHAKARI BANK)
20	DHANALAXMI BANK	51	UCO BANK
21	FEDERAL BANK	52	UNION BANK OF INDIA
22	HDFC BANK	53	UNION BANK OF INDIA
23	ICICI BANK	54	VIJAYA BANK
24	IDBI BANK	55	YES BANK
25	INDIAN BANK		
26	INDIAN OVERSEAS BANK		
27	INDUSIND BANK		
28	JAMMU & KASHMIR BANK		
29	JANATA SAHAKARI BANK		
30	KARNATAKA BANK		
31	KARUR VYSYA BANK		
<b>B) INTERNET BANKING OPTIONS (CORPORATE)</b>			
1	BANK OF BARODA	21	LAXMI VILAS BANK
2	BANK OF INDIA	22	ORIENTAL BANK OF COMMERCE
3	BANK OF MAHARASHTRA	23	PUNJAB & MAHARASHTRA CO OP BANK
4	BNP PARIBAS	24	PUNJAB & SIND BANK
5	CANARA BANK	25	PUNJAB NATIONAL BANK
6	CATHOLIC SYRIAN BANK	26	RBL BANK
7	CITY UNION BANK	27	SHAMRAOVITTHAL CO-OPERATIVE BANK
8	CORPORATION BANK	28	SOUTH INDIAN BANK
9	COSMOS BANK	29	STATE BANK OF INDIA
10	DEUTSCHE BANK	30	SYNDICATE BANK



11	DEVELOPMENT CREDIT BANK	31	UCO BANK
12	DHANALAXMI BANK	32	UNION BANK OF INDIA
13	FEDERAL BANK	33	UPPCL
14	HDFC BANK	34	VIJAYA BANK
15	ICICI BANK	35	AXIS BANK
16	INDIAN OVERSEAS BANK		
17	JANTA SAHAKARI BANK		
18	JAMMU & KASHMIR BANK		
19	KARUR VYSYA BANK		
20	KOTAK BANK		

During the online bid submission process, bidder shall select **SBI MOPS** option and submit the page, to view the **Terms and conditions** page. On further submitting the same, the e-procurement system will re-direct the bidder to MOPS Gateway, where two options namely **SBI** and **Other Banks\*** will be shown, Here, Bidder may proceed as per below:

a) SBI Account Holders shall click **SBI** option to with its Net Banking Facility, where bidder can enter their internet banking credentials and transfer the Tender Fee and EMD amount.

b) Other Bank Account Holders may click **Other Banks** option to view the bank selection page. Here, bidders can select from any of the 54 Banks to proceed with its Net Banking Facility, for remitting tender payments.

*\*Transaction charges for other banks vide SBI letter No. LHO/TVM/AC/2016-17/47 - 1% of transaction value subject to a minimum of Rs. 50/- and maximum of Rs. 150/-.*

Any transaction charges levied while using any of the above modes of online payment has be borne by the bidder. The supplier/contractor's bid will be evaluated only if payment status against bidder is showing "Success" during bid opening.

#### **E) Submission Process:**

For submission of bids, all interested bidders have to register online as explained above in this document. After registration, bidders shall submit their Technical bid and Financial bid online on [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in) along with online payment of tender document fees and EMD.

**It is necessary to click on "Freeze bid" link/ icon to complete the process of bid submission otherwise the bid will not get submitted online and the same shall not be available for viewing/opening during bid opening process.**



## SPECIMEN FOR PRELIMINARY AGREEMENT

Articles of agreement executed on this the ..... day of .....  
..... between the Registrar (Administration) (hereinafter referred to as  
"High Court of Kerala ") of the one part and Shri.  
..... (H.E. name and  
address of the tenderer) (hereinafter referred to as "the bounden") of the other part.

WHEREAS in response to the Notification No. **H1-98332/18** dated .....the bounden has submitted to the High Court a tender for the supply of 200 Desktops for the use of the High Court subject to the terms and conditions contained in the said tender.

WHEREAS the bounden has also deposited with the High Court a sum of **₹68,000/-** (Rupees Sixty Eight Thousand Only) as earnest money for execution of an agreement undertaking the due fulfillment of the contract in case his tender is accepted by the High Court .

NOW THESE PRESENTS WITNESS and it is hereby mutually agreed as follows:

1. In case the tender submitted by the bounden is accepted by the High Court and the contract for supply of 200 Desktops for the use of the High Court is awarded to the bounden, the bounden shall within 7 days of acceptance of his tender execute an agreement with the High Court incorporating all the terms and conditions under which the High Court accepts his tender.
2. In case the bounden fails to execute the agreement as aforesaid incorporating the terms and conditions governing the contract, the High Court shall have power and authority to recover from the bounden any loss or damage caused to the High Court by such breach as may be determined by the High Court by appropriating the earnest money deposited by the bounden and if the earnest money is found to be inadequate the deficit amount may be recovered from the bounden and his properties movable and immovable in the manner hereinafter contained.
3. All sums found due to the High Court under or by virtue of this agreement shall be recoverable from the bounden and his properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue and in such other manner as the High Court may deem fit.

In witness whereof Shri..... (H.E. name and designation)  
for and on behalf of the Registrar (Administration )  
..... Bounden have hereunto set their hands the day and year  
shown against their respective signatures.

Signed by Shri. .... (date) ..... In the  
presence of witnesses:

1. ....
2. ....

Signed by Shri. .... (date) ..... In the  
presence of witnesses:

1. ....
2. ....

**K.F.C. FORM 14**  
**(See Chapter VII, Article 143)**  
**FORM OF TENDER**

Sir,

I/we hereby tender to supply, under the annexed General conditions of contract, the whole of the article referred to and described in the attached specification and schedule, or any portion thereof as may be decided by the High Court of Kerala, at the rates quoted against the item. The articles will be delivered within the time and at the places specified in the schedule.

\*I/we am/are remitting/have separately remitted the required amount of Rs.....  
as earnest money.

Yours faithfully,

(Signature) \_\_\_\_\_

(Address) \_\_\_\_\_

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\*To be scored in cases where no earnest money deposit is furnished.